

**Setting up of a Plant near Valsad Gujarat
Pure Drinks Co.**

3822. SHRI MANGAL RAM PREMI:
SHRI R. N. RAKESH:
SHRI A. NEELA LOHITHA-
DASAN NADAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Pure Drinks Co. is putting up a Plant near Valsad in Gujarat as mentioned at the Press Conference on 30th December, 1981 by the Chairman of Gujarat Agro Industries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) Does not arise.

**Licence for manufacture of finished
Leather in West Bengal**

3824. SHRI SATYAGOPAL MISRA:
Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Government of West Bengal had asked the Centre for a licence to manufacture finished leather at the common facility centre at Tangra set up earlier by West Bengal Leather Industries Development Corporation;

(b) if so, the reaction and decision of the Central Government; and

(c) when the licence would be issued to the State Government of West Bengal?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) The West Bengal State Leather Industries Development Corporation submitted an application for a licence under the provisions of Industries (Development and Regulation) Act, 1951, to manufacture finished leather at the common facility centre set up by it at 6, Pagladanga Road, Calcutta.

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(b) Government do not find themselves in a position to consider the request favourably, and a *prima facie* rejection letter has been issued to the applicant.

(c) Question does not arise.

**Task Force for Industrial Potential in
Karnataka**

3825. SHRI OSCAR FERNANDES:
Will the Minister of INDUSTRY be pleased to state:

(a) whether Government of India have set up a Task Force to study the industrial potential in the backward Taluks of Karnataka; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) and (b) In the Karnataka State, Districts of Belgaum, Tumkur, South Kanara and Gulbarga have been identified at the instance of State Government for initiating intensive industrialisation under the Nucleus Plant Programme. The Central Government have constituted a Task Force consisting of Central and State Government officials to report on project possibilities that can be taken up in these districts. The Task Force is presently at work.

कोल माइन्स रेस्क्यू कमेटी, धनवाद के चेयरमैन
द्वारा नियमों का उल्लंघन

3826. श्री डी० पी० यादव : क्या
श्रम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सेन्ट्रल कोल माइन्स रेस्क्यू
स्टेशन कमेटी, धनवाद के भूतपूर्व चेयरमैन
(वर्तमान निदेशक माइन्स सेफ्टी धनवाद)
के विरुद्ध भ्रष्टाचार, शक्तियों के दुरुपयोग
सरकारी नियमों के उल्लंघन सरकारी
रिकार्ड के साथ छेड़छाड़ आदि के स्पष्टतः
52 मामलों की शिकायतें प्राप्त हुई हैं ;

(ख) यदि हां, तो क्या सरकार ने इन शिकायतों की कोई जांच कराई है और यदि हां, तो तत्संबंधी व्यौरा क्या है; और

(ग) इस संबंध में सरकार द्वारा क्या कार्यवाही करने का विचार किया गया है?

श्रम मंत्रालय में उप मंत्री (श्री धर्म वीर) : (क) से (ग). केन्द्रीय कोयला खान बचाव केन्द्र समिति के भूतपूर्व अध्यक्ष के विरुद्ध अभिकथित भ्रष्टाचार/अधिकारों के दुरुपयोग, सरकारी नियमों के उल्लंघन आदि के बारे में 52 आरोपों की एक सूची माइन्स रेस्क्यू स्टेशन्स कर्मचारी संघ से प्राप्त हुई है। खान सुरक्षा महानिदेशक, धनवाद से इन आरोपों की प्रारम्भिक जांच करने के लिये कहा गया है। अपेक्षित जांच पूरी हो जाने पर, सम्बद्ध नियमों के अन्तर्गत जो भी कार्यवाही आवश्यक समझी जायगी, की जायगी।

राष्ट्रीय पुलिस आयोग की रिपोर्ट

3828. प्रो० सत्य देव सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय पुलिस आयोग की शेष रिपोर्टों में दी गई सिफारिशों तथा उन पर लिये गये निर्णय को सभा पटल पर अब तक न रखने के क्या कारण हैं; और

(ख) सरकार द्वारा इन सिफारिशों को कब तक कार्यान्वित किया जायेगा ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) और (ख). राष्ट्रीय पुलिस आयोग की शेष 7 रिपोर्टों

में की गयी सिफारिशों की जांच की जा रही है। सरकार शेष 7 रिपोर्टों को लोक सभा के पटल पर रखने के संबंध में निर्णय उनकी जांच पूरी हो जाने के बाद लिया जा सकेगा।

Gratuity to Workers

3828. SHRI ERA MOHAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the entitlement for gratuity for the labour is determined on compulsory attendance for 240 days in a year;

(b) if so, whether a worker enjoying 52 weekly holidays, 12 days of national holidays, earned leave of 14 days and E.S.L. leave of 90 days (totalling 168 days) is entitled to gratuity; and

(c) if not, whether the gratuity is denied to all such-workers enjoying these holidays?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) to (c). Sub-Sections (1) & (2) of Section 4 of the Payment of Gratuity Act read as follows:—

4(1) Gratuity shall be payable to an employee on the termination of his employment after he has rendered continuous service for not less than five years,—

(a) on his superannuation, or

(b) on his retirement or resignation, or

(c) on his death or disablement due to accident or disease.

Provided that the completion of continuous service of five years shall not be necessary where the termination of the employment of any employee is due to death or disablement:

Provided further that in the case of death of the employee, gratuity payable to him shall be paid to his nominee or, if no nomination has been made, to his heirs.